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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 28/97

Date of Order : 31.10.97

BETWEEN :

Shaik Abdul Rajak

.. Applicant.

AND

1. The Superintendent of Post Offices, (SP-for Short), Tenali Division, Tenali.
2. The Asst. Supdt. of Post Offices, Bapatla Sub Division, Bapatla.
3. The Post Master General, Vijayawada Region, Vijayawada.
4. The Union of India, rep. by the Director General, Dept. of Posts, Dak Bhawan New Delhi.
5. Smt Ch. Usharani
6. The Mandal Revenue Officer, Chebrolu (Guntur Dist).
7. The District Collector, Guntur District, Guntur.

.. Respondents.

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Counsel for the Applicant

.. Mr. T. V. V. S. Murthy

Counsel for the Respondents

.. Mr. N. V. Raghava Reddy

Mr. Ravi Shankar for R-5

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CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri B. S. Jai Parameshwar, M(J) X

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Mr. T. V. V. S. Murthy, learned counsel for the applicant,  
Mr. N. V. Raghava Reddy, learned counsel for the respondents and  
Mr. Ravi Shankar, learned counsel for R-5.

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officer had verified with the original property records. We have come to the conclusion because in earlier cases the department has specifically taken a stand that they <sup>do</sup> ~~did~~ not rely on the certificates issued by the M.R.O. and that they insist upon the candidates to produce the original property documents. If really R-5 had produced the original property certificates nothing prevented the officer <sup>who</sup> ~~to~~ verify the application of R-5 to specifically state that the applicant had produced the original property documents. Even the records did not disclose as to when R-5 had taken back all the original documents if at all she produced at the time of verification or along with the submission of application. <sup>Hence</sup> ~~and then only~~ we are compelled to set aside the appointment and selection of R-5.

6. The respondents are at liberty to select the EDBPM, B.O. in accordance with the law. Till such time the incumbent of that post i.e. R-5 shall be continued as a provisional candidate.

7. With the above direction the OA is disposed of. No costs.  
(Selection proceedings are perused and returned)

प्रमाणित प्रति  
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न्यायालय दस्तावेजी  
COURT OFFICER  
केन्द्रीय प्रशासनिक न्यायालय  
Central Administrative Tribunal  
हैदराबाद न्यायालय  
HYDERABAD BENCH